

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 1148/(MAH)/2017
CA No.

CORAM:


Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI ASHOK KUMAR MISHRA
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 12.07.2017

NAME OF THE PARTIES: Fortune Pharma Private Limited

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Gulnar Mistry	Advocate	For Petitioner 
2	Pranav Khattak	Advocate	

ORDER

C.P. No. 1148/I&BP/NCLT/MB/MAH/2017

1. The Learned Representative from the side of the Company Debtor is present.
2. Form No. 6 under section 10 of the I&BP Code is filed stating therein that the total debt is Rs. 13,42,53,944/- of the only Creditor State Bank of India, Industrial Financial Branch, Aurangabad.
3. The Petitioner has stated that State Bank of India, Nariman Point, Mumbai has been informed through a Letter, however, no one is present from the side of the Bank.
4. After some discussion to ascertain the financial position of the debt, it is directed to serve a proper Notice to the State Bank of India, Industrial Financial Branch, Aurangabad from whom the facility was availed intimating the next date of hearing of the NCLT Proceedings and place on record the Affidavit of service.
5. Now the matter to be listed on **10th August 2017**.

Sd/-

Ashok Kumar Mishra
Member (Technical)
Dated: 12.07.2017.

Sd/-

M.K. Shrawat
Member (Judicial)